



			respondente is included in the paper books.
475/2011	3	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
476/2011	2	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
477/2011	2	Service complete by way of certificate of service from High Court in respect of both respondents.	Vakalatnama/Appearance not filed till today
478/2011	3	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
477-481/2011	2	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
481/2011	2	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
482/2011	2	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
484/2011	2	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
485/2011	Five(Respondent Nos. 1 and 2 are common)	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
486/2011	3	COMPLETE	MR. M.Y. KANNA FOR ALL RESPONDENTS
487/2011	2	Complete, Counter Affidavit filed by respondents included in Paper Books	MR. M.Y. KANNA FOR BOTH RESPONDENTS
897/200474	2	COMPLETE	MR. M.Y. KANNA FOR BOTH RESPONDENTS
899/2007	1	COMPLETE	MR. M.Y. KANNA FOR BOTH

			RESPONDENTS
900/2007	2	COMPLETE	MR. M.Y. KANNA FOR BOTH RESPONDENTS
918/2007	3	COMPLETE	MR. M.Y. KANNA, ADVOCATE FOR RESPONDENT NOS. 1 AND 2 AND MR. BALAJI SRINIVASAN, ADVOCATE FOR RESPONDENT NO.3 (IMPLEAD D PARTY)
1324/2007	1	COMPLETE	MR. M.Y. KANNA, ADVOCATE

It is submitted that for non filing of additional documents, the Criminal Appeal Nos. 897, 899, 900, 918 and 1324 of 2007 were listed before the Court of Registrar on 28<sup>th</sup> February, 2014, when the following order was passed:-

**“The Id. Counsels for the parties submit that they do wish to file additional documents.**

**Original record has already been received.**

**Matters fall under complete category. Registry to process the matters for listing before the Hon’ble Court as per rules.”**

It is submitted that for non-filing of additional documents, the matters i.e. Criminal Appeal Nos. 467-469, 471 to 482 and 484 to 487 of 2011 were listed before the Court of Registrar from time to time and lastly on 14<sup>th</sup> May, 2015, when the following order was passed:-

**“Crl.A.No.458/2011 has already been dismissed as infructuous by order of this Hon’ble Court dt.1.5.2015. In rest of all other appeals herein, notice of lodgment of petition of appeal is complete. None of the parties have filed additional documents.**

**Matters stand complete. Registry to process the matter for being listed before the Hon’ble Court as per rules.”**

It is submitted that original records have been received from the High Court and will be available in Court Room for reference.

It is lastly submitted that Criminal Miscellaneous Petition No. 4930 of 2015 (Application for directions) in Criminal Appeal No. 918 of 2007 was listed before

the Hon'ble Court on 24<sup>th</sup> April, 2015, when the Court was pleased to pass the following order:-

**“Reply be filed within two weeks positively.  
List the matter with other connected matters in  
the month of July, 2015.”**

It is submitted that reply to the application for direction has not been filed by Advocate.

The appeals above-mentioned are, listed before the Hon'ble Court with this office Report.

DATED this the 21<sup>st</sup> day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. C.K. Sasi, Advocate  
Mr. M.A. Chinnasamy, Adv.  
Mr. M.Y. Kanna, Advocate

ASSISTANT REGISTRAR

C1/rc